

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

**M.A.No. 234 of 2016 (SZ) in
Appeal Diary No.623 of 2016**

Applicant(s)
Veerendra Kumar. R

Respondent(s)

- 1.The Ministry of Environment, Forests & Climate Change, rep. by its Secretary, New Delhi
- 2.The Karnataka State Environment Impact Assessment Authority. Rep by its Member Secretary Bangalore
- 3.The Karnataka Pollution Control Board Rep. by its Member Secretary Bangalore
4. M/s. MSGP Infra Tech Pvt. Ltd,Bangalore

Legal Practitioner for Applicant

Legal Practitioner for Respondents

Mr. A. Yogeshwaran

Mr. Syed Nurullah Sheriff for R1
Mr. Devaraj Ashok for R2
M/s M.R. Gokul Krishnan for R3

Note of the Registry	Orders of the Tribunal
Item No.3	<p>Date: 27th November, 2017</p> <p>There is no representation for the applicant. No objection has been filed by Respondent Nos.1 & 3. Objections have been filed by respondent Nos.2 & 4.</p> <p>According to respondent No.4, the delay is not 44 days as contended by the applicant but 1229 days.</p> <p>List the matter on 20.12.2017.</p> <p style="text-align: right;">....., JM (Justice M.S.Nambiar)</p>